

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.501

Service Tax Appeal No. 89409 of 2018

(Arising out of Order-in-Appeal No. MKK/66/APPEALS-II/2018-19 dated 27/07/2018 passed by the Commissioner of Central Tax(Appeals), Raigad)

M/s Lloyds Register Quality Assurance

.....Appellant

63-64 Kalpataru Square 6th Floor
Kondivita Lane Off Andheri
Kurla Road, Andheri East
Mumbai, Maharashtra-400059

VERSUS

C.C.G.ST., Mumbai East

.....Respondent

9th Floor, Lotus, Parel,
Lotus, Infocentre, Near Parel Station,
Parel East, Mumbai
Maharashtra-400012

APPEARANCE:

Mr. Parth Parikh, Advocate for the Appellant
Shri Dilip Shinde, Assistant Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85799 / 2021

Date of Hearing: 10.03.2021

Date of Decision: 10.03.2021

PER: SANJIV SRIVASTAVA

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the

issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Order pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Ajay Sharma)
Member (Judicial)

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